

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623 /ND/2018

In the matter of :

JM Kapoor & Co.

Vs.

Novex Private Ltd

...PETITIONER

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 04.6.2018

Coram :

R. Varadharajan,  
Hon'ble Member (Judicial)

Dr. V.K. Subburaj  
Hon'ble Member (Tech.)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

The Petitioner is present in person and moves this petition. The petitioner is directed to file an affidavit under Section 9 (3) (b) of IBC, 2016 giving fuller particulars of the date of dispatch of Notice under Section 8 of IBC, 2016, its actual service upon the Corporate Debtor including the expiry of period of 10 days thereof and also whether notice of dispute received or relating to payment, if any, made, within a period of one week from today.

Let the matter be posted on 05.7.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit